

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 101**  
**IB-397(ND)/2024**

**IN THE MATTER OF:**

Metro Tyres Ltd. .... Petitioner/Applicant  
Vs.  
Hero Electric Vehicles Private Limited .... Respondent

**Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 16.07.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the OC : Mr. Pallav Saxena, Mr. Syed Arsalan, Mr. Prateek  
Khaitan, Mr. Chatanya Sharma, Mr. Shitij  
Chakrvarty, Advs.  
For the Respondent :

**ORDER**

Issue notice to the Respondents.

The Applicant is directed to serve notice along with a copy of the petition on the Respondents by all modes and file proof and affidavit of service within one week.

The Respondents are directed to file reply affidavit within one week thereafter.

In the meantime, the Applicant is directed to file the record of default and NeSL as well as an affidavit indicating the principal amount and interest thereon which is due from the Corporate Debtor.

List the matter **on 08.08.2024.**

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Anand Dubey